

tract Sitapur (Uttar Pradesh) by Telephone Department and whether all the complaints were attended to on the day of their receipt and if not, the number of complaints not attended to on the same day; and

(b) the total number of trunk calls booked and the number of trunk calls cancelled for not maturing the same day?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRINARHARI PRASAD SUKHDEO SAI): (a) During the last three months (i.e. September, October and November, 1977) 820 telephone complaints were received. Out of which all except 42 complaints were attended on the same day and the remaining 42 were attended on subsequent day.

(b) Total number of trunk calls booked were 43,533. Out of these 2,700 calls were cancelled for not maturing on the same day.

#### Deposit of Provident Fund in Banks

4065. SHRI S. NANJESHA GOWDA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether under para 52 of the Employees Provident Fund Scheme, 1952 all money belonging to Provident Fund shall be deposited in Reserve Bank of India, State Bank of India or in such other Scheduled Banks as may be approved by the Central Govt.;

(b) whether Funds' money has been invested in Banks other than mentioned in (a) above without the approval of the Central Govt. in Karnataka;

(c) if so, the name of all such banks and its branches and whether all these bankers belong to the home state of present CPFC Karnataka; and

(d) what action Government have taken against this illegal act and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) Yes.

(b) and (c). The Provident Fund authorities have reported that the monies in the provident fund account are invested as per pattern of investment prescribed by Government. The surplus monies in the Administrative Account have been invested

in Term Deposits with the State Bank of India, and its subsidiaries as also in the branches of nationalised banks located in Delhi namely Syndicate Bank, Canara Bank, Indian Overseas Bank, Union Bank of India and Punjab National Bank with the approval of Chairman, Central Board of Trustees, the then Deputy Labour Minister.

(d) On the basis of a report containing certain allegations against the Employees Provident Fund Organisation in the Indian Express dated the 8th June, 1977, the Shah Commission has asked for a report which has since been submitted to it. Government have yet to take a final decision on the allegations made therein.

#### Death of Shri Kesar Singh in Mehrauli T.B. Hospital, New Delhi

4066. SHRI T. S. NEGI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government's attention has been drawn to the Report published in daily 'Hindustan' dated the 23rd November, 1977 that a patient, Shri Kesar Singh died a tragic death in Mehrauli T.B. Hospital because of the carelessness of nurses and doctors;

(b) the action proposed to be taken by Government against the nurses and doctors responsible for this tragic incident;

(c) the steps proposed to be taken by Government to improve the regrettable condition of the hospital and to ensure proper lookafter of the patients there so that such tragic incidents do not recur in future; and

(d) whether Government propose to give some financial assistance as a relief to the family of the diseased person?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes.

(b) The matter was enquired into and it has been found that the Patient Shri Kesar Singh was duly attended to by the concerned nurses and the doctors till his death. Therefore no action is proposed to be taken against any nurse or doctor.

(c) and (d). Do not arise.